

**2649**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.639/2022**

**IN THE MATTER OF:**

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH  
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023  
IN  
ORIGINAL APPLICATION NO. 33/2022**

**IN THE MATTER OF:**

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**I N D E X**

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FILED BY:

NEW DELHI

DATED: 19.05.2025

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**SUBMISSION/ACTION TAKEN REPORT ON BEHALF OF DISTRICT  
MAGISTRATE (CENTRAL) BEFORE THIS HON'BLE TRIBUNAL IN  
TERM OF ORDER DATED 21.03.2025**

**MOST RESPECTFULLY SHOWETH:-**

1. That Hon'ble National Green Tribunal has passed orders dated 28.08.2024, 08.01.2025. and 21.03.2025, in the above mentioned cases/matters. Vide orders dated 21.03.2025, Hon'ble National Green Tribunal has directed all the Deputy Commissioners (Revenue)/District Magistrates in the National Capital Territory of Delhi to file the Compliance/Action Taken Report.

  
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2. That the District Magistrate, Central, had taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter. Also pursuant to the orders of this Hon'ble Tribunal, the District-Central undertook requisite actions within the stipulated time frame and has duly complied with the directions issued. The compliance report is kindly submitted as under:

(a) That to execute the directions issued by the Hon'ble National Green Tribunal for sealing of illegal bore-wells and for recovery of Environmental Damage Compensation (EDC) in Central District and action for recovery proceedings had been initiated by the concerned Sub-Divisional Magistrates (Kotwali, Karol Bagh and Civil Lines) of Central District, to recover the EDC amount expeditiously and action taken report is enclosed as **Annexure-A**.

(b) Despite the challenges, concerted efforts were and are being made to comply with the directions of Hon'ble NGT in letter and spirit and 278 identified illegal borewells have been sealed out of 636 in District Central and for 177 illegal borewells non-traceable due to incomplete address/property found locked. Further, in case of Kotwali Sub Division, sealing of 160 Numbers of borewells had been stayed by the Hon'ble High Court of Delhi for all residents of Vivekanandpuri vide order dated 09/03/2023, WP(C) 2787/2021. The case is under hearing for the last 04 years. The affidavit has already been submitted by the then SDM, Kotwali in 2021, mentioning that the sealing are being done under the directions of the NGT. The stay was granted in 2021 is still effective. The case is due for final order and the next date of hearing is on 07.08.2025. further, a special drive is being carried out in Central District for identification of illegal borewells provided by DJB. A

  
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joint inspection was also carried out alongwith the Delhi Jal Board (concerned area JE/AE) to check and inspect the sites where borewells are not existing and property are locked/not found. It is pertinent to mentioned here that only 21 borewells are remaining which are yet to be sealed. Due to sincere and persistent the efforts substantial progress has been made in complying with the Hon'ble NGT's directions and a total amount of Rs.29,60,000/- (Rs Twenty Nine Lakh Sixty Thousand) has been recovered as Environmental Damage Compensation. A total of 83 recovery certificate has been issued for EDC in respect of Karol Bagh Sub division. Further, 150 recovery notices has been issued and 10 attachment of property/belongings had been done by the Kotwali Sub Division, so that EDC amount may be recovered at the earliest and Sub-Division Civil lines has recovered full amount(Rs 3,60,000/-) as EDC imposed by the DPCC.

3. That the undersigned is duty bound to follow the environmental rule of law embodied by statutory frame work regulating and managing extraction and recharge of ground water and fully committed and dedicated to the cause of protection and improvement of environment which is also constitutional obligation of the State and all its instrumentalities/officers/officials.
4. That it is humbly submitted that this Compliance/Action Taken Report of District Magistrate (Central) may kindly be taken on record.

  
16/5/2025  
**G. SUDHAKAR, IAS**  
**DISTRICT MAGISTRATE**  
**CENTRAL: DISTRICT**

## PRAYER

In view of the above facts, this Hon'ble Court may graciously be pleased to take on record this Compliance/Action Taken Report of District Magistrate (CENTRAL) in compliance of Hon'ble Tribunal order dated 21.03.2025 and or pass any further order which this Hon'ble Court deem fit and proper in the facts of this case.

  
16/5/2025

G.Sudhakar, IAS  
District Magistrate (CENTRAL)

Applicant/Respondent

THROUGH



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## Annexure-A

DM	Sub-Division	District Wise Number of Illegal Borewells identified	District wise number of illegal borewells which have been sealed/closed	District wise number of illegal borewells stayed by Hon'ble High Court	No Borewell where address untraceable/property locked/not found	District wise number of occupier/proprietor of Illegal borewells on whom penalty/EDC has been imposed	Borewell yet to be sealed	District wise number of occupier/proprietor of Illegal borewells from whom penalty/EDC to be recovered	Amount Recovered
Central	Civil Lines	28	28	NIL	nil	12	Nil	12	3,60,000/-
	Karol Bagh	105	55	nil	41	Not pertain	9	22	22,00,000/-
	Kotwali	503	195	160	136	Not pertain	12	4	4,00,000/-
	Total	636	278	160	177	12	21	-	29,60,000/-

**GOVERNMENT OF NCT OF DELHI**  
**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KOTWALI)**  
**14, DARYA GANJ, NEW DELHI-110002**

***Status Report Regarding Illegal Borewell (Kotwali Sub Division)***

S. No	Total No. of bore wells identified	Total No. of Bore wells sealed	Total No. of Bore wells to be sealed	No. of Bore wells stayed by High Court	Address Untraceable/ property locked	No. of Bore wells not found	Compensation recovered	Recovery notices issued	Attachment orders issued
01	503	195	12	160	15	121	4 lakhs	150	10

SD/-  
SDM (KOTWALI)

Recovery of EDC imposed for using illegal borewells in the matter of Preetipar Case and also in Abdul Farukh in the Sub Division Karol Bagh

Total Numbers of Borewells - 105

1. EDC paid to DPCC	–	22 Lakhs
Recovery certificates issued	–	83
2. Number of the borewells sealed	–	55
Numbers of the borewells not found	–	41
Locations of borewells yet to be inspected	-	09

  
EXECUTIVE MAGISTRATE (KAROL BAGH)